

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 5

C.P. (IB) No.131/Chd/Pb/2022

IN THE MATTER OF:
State Bank of India

...Petitioner-Financial Creditor

Versus

Mukesh Udyog Limited

...Respondent-Corporate Debtor

Under Section: 7 IBC 2016

Order delivered on 29.04.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Harsh Garg with Ms. Ramneek Kaur Maan,
Advocates.

For the Respondent : Mr. Aalok Jagga with Mr. APS Madaan,
Advocates.

For State Bank of India : Mr. Vinod Kataria, through video conferencing.

ORDER

Heard the arguments advanced by the parties. Order in this matter
is reserved.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)